

(c) The Prime Minister does not draw any Travelling or Daily Allowance. An expenditure of Rs. 1277.40 was incurred by the Prime Minister's Secretariat on Travelling Allowances/Daily Allowance of the officers of that Secretariat who accompanied the Prime Minister to assist her in discharge of her official duties during these tours—both official and unofficial. A sum of Rs. 565.00 was paid towards tips given on behalf of the Prime Minister during the official tours.

## STATEMENT

Names of States/ Union Territories	Total number of visits	
	Official	Non- official
Assam . . . .	1	..
Bengal . . . .	2	..
Chandigarh . . . .	1	..
Goa, Daman and Diu	1	..
Gujarat . . . .	2	..
Himachal Pradesh . . . .	1	..
Jammu and Kashmir	1	..
Kerala . . . .	3	..
Madhya Pradesh . . . .	1	..
Maharashtra . . . .	3	..
Mysore . . . .	5	..
Nagaland . . . .	1	..
Orissa . . . .	3	..
Punjab . . . .	9	..
Tamil Nadu . . . .	3	..
Uttar Pradesh . . . .	19	4
<b>Total . . . .</b>	<b>50</b>	<b>4</b>

## Violation of Foreign Exchange Regulations by Foreign Companies

6277. SHRI JYOTIRMOY BOSU: Will the PRIME MINISTER be pleased to refer to the reply given to USQ No. 4385 on 12th December, 1973 regarding Violation of Foreign Exchange Regulations by Foreign companies and state:

(a) whether the following subsidiaries or branches of foreign companies have been charged with violation of Foreign Exchange Regulations viz. India Tobacco Company Limited, Hindustan Lever, Union Carbide, American Singer Sewing Machine Company, Colgate-Palmolive, Pfizer Company, Coca Cola Export Corporation, Cadbury Fry, Brook Bonds India (P) Limited, English Electric Company of India Limited, IGI (India) Limited and Gramophone Company of India;

(b) if so, the specific charges against each; and

(c) the action taken in each case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIVAS MIRDHA): (a) to (c). The information is being collected and will be laid on the Table of the House.

## Grant of Pension to Freedom Fighters from Maharashtra

6278. SHRI VASANT SATHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Accountant General, Maharashtra, has referred pension cases of Freedom Fighters for necessary classifications/amendments in December, 1973 and January, 1974 to his Ministry;

(b) if so, the number of cases referred and the action taken in the matter;

(c) the number of cases, district-wise, received, approved and sanctioned, conveyed and pending in respect of Maharashtra State; and

(d) whether Government have formulated guidelines to give priority in clearing the cases of pensioners above 70 years and the widows of Freedom Fighters who died after sanction of pension/after applying for pension from Central revenue and if so, the facts thereof?

THE DEPUTY MINISTER IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) Out of 104 cases referred by Accountant General, necessary amendments have been issued in 65 cases.

(c) Information is given in the attached statement.

(d) Yes, Sir. Priority is given to freedom fighters who are very old (first priority to over 80 years, second priority to over 70 years), or who are very ill and in need of financial assistance. Widows without any means of subsistence are also given out of turn consideration.

#### STATEMENT

As on 31-3-1974

Sl. No.]	Name of the district	Received	Approved and sanctions conveyed	Pending
1	2	3	4	5
1	Ahmednagar . . . . .	453	392	120
2	Akola . . . . .	677	421	30
3	Amravati . . . . .	731	360	220
4	Aurangabad . . . . .	352	28	94
5	Bhandara . . . . .	425	328	210
6	Dhir . . . . .	190	57	10
7	Buldana . . . . .	124	85	60
8	Chandrapur . . . . .	302	182	55
9	Dhulia 1 . . . . .	302	212	55
10	Greater-Bombay . . . . .	2008	767	1624
11	Jalgaon . . . . .	948	392	215
12	Kolaba . . . . .	313	170	216
13	Kolhapur . . . . .	763	309	290
14	Nagpur . . . . .	1614	785	254
15	Nanded . . . . .	363	87	73
16	Nasik . . . . .	788	246	228
17	Osmanabad . . . . .	687	495	445
18	Pardhan . . . . .	337	268	76
19	Poona . . . . .	1115	422	355

1	2	3	4	5
20	Ratnaguri . . . . .	280	108	51
21	Sangli . . . . .	924	392	345
22	Satara . . . . .	878	315	432
23	Sholapur . . . . .	679	451	343
24	Thana . . . . .	492	202	372
25	Wardha . . . . .	470	251	223
26	Yedtzmal . . . . .	129	22	15
		15961	7647	6341

**Indo-West Germany Pact on Radio and Television**

6279. SHRI VASANT SATHE:  
SHRI M. S. SANJEEVI RAO:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the protocol for cooperation in the field of Radio and Television has been signed between A.I.R. and West German Radio; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) Yes, Sir.

(b) A copy of the Protocol is laid on the Table of the House. [Placed in Library. See No. LT-6671/74].

**Instructions from Central Government to State Governments for keeping a Vigilance on the possibility of threat in the Law and Order Situation**

6280. SHRI TARUN GOGOI:  
SHRI R. V. SWAMINATHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government had issued instructions to the State Governments for keeping a vigilance on the possibility of threat in the law and order situation in States in the same manner as in Gujarat; and

(b) if so, the contents thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). Public order is primarily the responsibility of the State Governments. However, the Central Government remain in touch with them. In the wake of Gujarat disturbances in March, 1974, the State Governments were generally advised to alert their intelligence agencies and take suitable precautionary and preventive measures to avoid possible breaches of peace.

**Assistance to Small Scale Industries in Assam**

6281. SHRI TARUN GOGO:  
SHRI NIHAR LASKAR:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether small scale industries in the State of Assam are facing great difficulty in the absence of proper help from the nationalised banks;